

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.3977
TO BE ANSWERED ON 24.03.2023

JUVENILE HOMES

3977. DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be please to state:

- the number of juvenile homes established under the Juvenile Justice (Care and Protection of Children) Act, 2015 in Andhra Pradesh during the last five years;
- the details of funds sanctioned and allocated for the same; and
- the steps undertaken for providing better infrastructure and management of the said homes?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The number of Child Care Institutions (CCIs)/ Juvenile Homes established under the Juvenile Justice (Care and Protection of Children) Act, 2015 in Andhra Pradesh during last five years and funds released to the State Government of Andhra Pradesh for these Juvenile Homes are as under:

(Rs. in Lakhs)

Year	Number of Child Care Institutions / Juvenile Homes	Funds released
2017-18	91	1469.88
2018-19	93	1870.01
2019-20	89	1373.53
2020-21	92	1827.84
2021-22	92	476.46

(c) : The Juvenile Justice (Care and Protection of Children) Act, 2015 is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The Ministry of Women and Child Development is implementing a centrally sponsored scheme namely Mission Vatsalya through State and UT Governments for delivering services for Children in Need of Care and

Protection (CNCP) and Children in Conflict with Law (CCL). The Child Care Institutions (CCIs) established under the scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, etc. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government.

Under section 54 of the Juvenile Justice (Care and Protection of Children) Act, 2015, the State Governments have to appoint Inspection Committees and under section 53, to assess the basic facilities and infrastructure of the Institution for maintaining their standards. Also section 32 to 34 of JJ Act, 2015 mentions the procedure for mandatory reporting including offence for non-reporting and penalty.

The Ministry regularly follows up with the State / UT Governments so as to ensure that Child Care Institutions (CCIs) including Juvenile Homes adhere to standards of care as per the JJ Act, 2015 provisions. Various advisories have been sent to all State/UTs regarding mandatory inspection of all CCIs for better management.

The Ministry has also provided funds to the State Government of Andhra Pradesh for construction of CCIs. The details of number of CCIs approved for construction and fund released for construction of CCIs @ Rs.87.45 lakhs per CCI, as per schematic norms, for the last five years are as under :

(Rs. in lakhs)

Year	Number of Child Care Institutions / Juvenile Homes approved for construction	Amount released for construction
2017-18	0	0
2018-19	4	185.01
2019-20	0	0
2020-21	3	157.41
2021-22	0	0

Further, financial assistance for the construction of CCI for the capacity of 50 Children has been revised to Rs.1,34,93,500/- under Mission Vatsalya Scheme from the financial year 2022-23.
